

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.11.2023** THROUGH VIDEO CONFERENCING

**PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)**

IN THE MATTER OF : Pondicherry Extraction Industries Pvt Ltd
MAIN PETITION NUMBER : CP/990/IB/2019

(IA/MA) APPLICATION NUMBERS

IA(IBC)/1670(CHE)2023

ORDER

Ld. Counsel Mr. B. Dhanaraj is present for the Applicant of the Liquidator.
Ld. Counsel Ravi Rajagopalan is present.

Ld. Counsel Mr. Ravi Rajagopalan appearing for Respondent submits that he has withdrawn his 'Vakalat'. He also submits that he will inform the Respondent about the withdrawal of 'Vakalat'.

Despite repeated calls there is no representation of the Respondent.

The present application relates to the directions under section 66 of the Insolvency Bankruptcy Code 2016.

Ld. Counsel Mr. B. Dhanaraj is directed to serve a copy of the application on the counsel for the Respondent.

Registry is directed to issue notice to the Respondent.

Ld. Counsel Mr. B. Dhanaraj requested to take the notice on record and he is directed to serve copy on the Respondent on all possible modes.

List the application for appearance for maintainability on **19.12.2023**.

- sd -

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

- sd -

(SANJIV JAIN)
MEMBER (JUDICIAL)